GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1642 TO BE ANSWERED ON THE 6TH MARCH, 2018

MANDATING AADHAAR FOR PMFBY

1642. SHRI DEEPENDER SINGH HOODA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether it is true that the Government has made Aadhaar mandatory for the disbursement of compensation to farmers under the Pradhan Mantri Fasal Bima Yojana (PMFBY);
- (b) the number of farmers whose compensation has not been disbursed to them because of not providing Aadhaar Number/other reasons, State-wise;
- (c) whether the Government has received several complaints from the farmers about the non-disbursal of compensation amount; and
- (d) if so, the corrective steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

- (a) & (b): To curtail errors such as duplication and over insurance, Aadhaar number has been made mandatory for coverage under Pradhan Mantri Fasal Bima Yojana (PMFBY) from Kharif 2017 season only. Though keeping in view the difficulty in providing Aadhaar number by farmers/banks in some States, the norm was relaxed for 2017-18. At present, the admissible claims have been settled for the farmers for the seasons of Kharif 2016 and Rabi 2016-17 for which Aadhaar number was not taken from farmers. Further, no claim under the scheme have been stopped/withheld due to the non-availability of Aadhaar number of the beneficiary.
- (c) & (d): During implementation of the scheme, some complaints about non-payment and delayed payment of claims; under payment of claims on account of incorrect/delayed submission of insurance proposals by banks; discrepancy in yield data, unrealistic assessment of crop loss due to large unit area of insurance; delay in providing Government share of funds etc., have been received in the past. As far as possible, all the complaints were suitably addressed by the Insurer and the Ministry.
